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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MA No.532/2000 in OA 236/87

DATE OF ORDER : 22.8.2000

Between :-

Md.Farookh

...Applicant

And

1. The Secretary, M/o Defence,
Govt. of India, New Delhi.
2. The Admiral Superintendent,
Naval Dockyard,
Visakhapatnam-530 014.

...Respondents

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Counsel for the Applicant : Shri P.B.Vijay Kumar

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

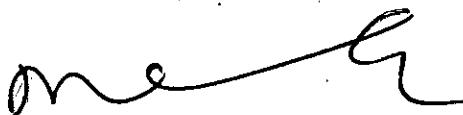
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...2.



(Order per Hon'ble Shri R.Rangarajan, Member (A)).

This MA is filed for implementing the judgement passed in the O.A. Today, when the MA is taken up for hearing, the learned Standing Counsel for the Respondents produced letter No.CE/9300/48 dated 7-8-2000 and submitted that the judgement is implemented. The letter dated 7-8-2000 is taken on record and the M.A. is disposed of with no order as to costs.



(R. RANGARAJAN)
Member (A)



(D.H. NASIR)
Vice-Chairman

Dated: 22nd August, 2000.
Dictated in Open Court.

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